

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. (Cvl.) Case No. 334 of 2020

Grace Tirkey

... .. **...Petitioner**

-Versus

1. The State of Jharkhand
2. Aditya Kumar Anand, Director, Primary Education, Department of School Education Literacy, Government of Jharkhand, Dhurwa, Ranchi

.... **...Opposite Parties**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)**

For the Petitioners : Mr. Sanjay Prasad, Advocate
For the Party-State : AC to SC (Mines)-II

07/ 10.09.2021 Learned counsel for the opposite party-State submits that order of this Court dated 14.11.2019 passed in W.P.(S) No.4298 of 2019 has already been complied with and to that effect show cause has already been filed. However, same has been disputed by the learned counsel for the petitioner.

In view of the submissions of the parties, it appears that already substantial compliance has been done. In contempt matter, this Court cannot interfere with the disputed question of fact. Since there is substantial compliance of the order of this Court, contempt application is **dropped** with a liberty to the petitioner to challenge the reasoned order before the appropriate forum, if at all aggrieved.

(Dr. S.N. Pathak, J.)

punit/-